Complaints against officers of IFFCO

3319. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that officers of Indian Farmers Fertilizers Cooperative Ltd. (IFFCO) Ltd. are covered under Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) for the purpose of indulging in corruption charges;
 - (b) if so, the details in this regard;
- (c) whether CBI/CVC has received some complaints against top officers of IFFCO; and
- (d) if so, the details with names of such officers with details of corruption charges against each officer?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Learned Attorney General of India, on a reference made by the Government has opined that the Members, office bearers and employees of the Multi-State Cooperative Societies would fall within the purview of Section 2(c) of the Prevention of Corruption Act and the CVC is duly empowered to exercise jurisdiction over such societies under Section 8(1) of the CVC, Act, 2003. IFFCO is also a similar Society.

CBI conducts investigation against the public servants as defined under section 2(c) of Prevention of Corruption Act, 1988.

(c) and (d) Central Bureau of Investigation has not received or registered any complaint against the top officers of IFFCO during the last 03 years *i.e.* 2010, 2011, 2012 and 2013 (till 31.3.2013). CVC has received complaints against Shri U.S. Awasthi, MD, IFFCO and Shri Kapoor, Joint MD, IFFCO. Details of Corruption Charges are given in Statement (*See* below).

Statement

Sl.No.	Details of complaints against officers of IFFCO
1	2
1.	Acceptance of raw materials like phosphoric acid from companies in Senegal and other African countries, by taking bribe through son's firm
	etc.

1 2

Written Answers to

2. Subsidy frauds by opening Kisan International Trading, a 100% subsidiary in Dubai;

> Two illegal contracts for cornering a posh bungalow for himself from society's fund and Misusing IFFCO's funds in violations of MSCS Act;

> Earning huge illegal commission in imports of raw - materials and finished fertilizers thereby creating huge loss to the society;

> Investment in Legend international, a holding by Shri US Awasthi;

Manipulation of election of the board of IFFCO; and Prevailing lawlessness etc.

3. Alleged transfer of IFFCO property worth several crore in Hauz Khas, Vasant Kunj, New Delhi in their name.

Response to member's communication

3320. SHRI MANSUKH L. MANDAVIYA: SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the PRIME MINISTER be pleased to state:

- the action that has been taken by the Ministry to advise all Government Departments including our Indian Embassies located in foreign countries to respond on e-mail communications from official e-mail IDs of Members of Parliament, as even official communications are not responded properly;
- whether your Ministry approached Ministry of External Affairs in this regard; (b) and
 - if so, the details thereof? (c)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Paragraph 63 and 66 of the Central Secretariat Manual of Office Procedure (CSMOP) contains provisions in respect of handling the communications received from Members of Parliament and in paragraph 50(17) recognises 'e-mail' as a paperless form of